

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 08.05.2014

The meeting No.05/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 08.05.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.04/AM-15 for 01.05.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 01.05.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.05/AM-15 dated 08.05.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 5/84-ALC3/2014

MEETING DATE : 08.05.2014

Case No.: 2/42/84-ALC3/2013	Party Name: SRF LIMITED	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Deferred
HQ File :01/84/050/00303/AM14/	RLA File :04/24/040/00205/AM14/	Lic.No/Date:0410153908 03.01.2014	Defer Date: 05.06.2014

¹ **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer and defer the case for re-listing on 05.06.2014.

2

Case No.:30/47/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Approved	
HQ File :01/84/050/00385/AM14/	RLA File :06/24/040/00033/AM14/	Lic.No/Date:0610035775 08.01.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/60/2011-PC-II, dated 01.05.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers	1,00,000 Kgs.	Polypropylene Granules Virgin for extrusion	1.10 Kg./Kg. content in export product
			U.V. Stabiliser Master Batch (Additive Master Batch containing 20% U.V. Stabilizer) Virgin	0.020 Kg. per Kg. of export product.
			Yarn (Conductive) Virgin	1.05 Kg./Kg. content in export product
			P.P. Granules for packing material	As per packing policy
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:2/50/84-ALC3/2013		Party Name: J.K.FABRICS		Meet No/Date:5/84-ALC3/2014 08.05.2014		Status: Rejected	
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3	HQ File :01/84/050/00402/AM14/	RLA File :07/24/040/00356/AM14/	Lic.No/Date:0710101185 08.01.2014	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DGFT's letter dated 07.04.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

4	Case No.:12/47/84-ALC3/2013	Party Name: AII NIISH FASHIONS PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Rejected
	HQ File :01/84/050/00367/AM14/	RLA File :05/23/040/00414/AM14/	Lic.No/Date:0510375863 09.01.2014	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Applicant firm has also not indicated the quantity of export product. The quantity of export product should be indicated in number. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:10/47/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Approved
	HQ File :01/84/050/00365/AM14/	RLA File :07/24/040/00344/AM14/	Lic.No/Date:0710101240 10.01.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/10/2014-15/Hosy., dated 08.05.2014 as detailed below:-			

5

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Girls Skirt made of 100% Cotton printed sateen fabric, GSM-132+/-10%, Style No. 183398	1200 Nos.	100% Cotton printed sateen fabric, 40x40/ 130x80, GSM-132+/-10%, NT 233, width-147 cms.	1.47 meter piece	Sq. per
2.	Girls Dress with panty made of 100% Cotton printed sateen fabric, GSM-132+/-10%, Style No.185562	850 Nos.	100% Cotton printed sateen fabric, 40x40/ 130x80, GSM-132+/-10%, NT 233, width-147 cms.	1.03 meter piece	Sq. per
3.	Girls Dress made of 100% Cotton yarn dyed light weight twill fabric, GSM-119+/-10%, Style No.186014	2500 Nos.	100% Cotton yarn dyed light weight twill fabric, GSM-119+/-10%, NT 250, width-147 cms.	1.10 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6

Case No.:1/45/84-ALC3/2013	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Deferred
HQ File :01/84/050/00348/AM14/	RLA File :04/24/040/00220/AM14/	Lic.No/Date:0410154564 27.01.2014	Defer Date: 22.05.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 22.05.2014.			

7	Case No.:4/5/84-ALC3/2014	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Deferred
	HQ File :01/84/050/00031/AM15/	RLA File :07/24/040/00412/AM14/	Lic.No/Date:0710101879 03.02.2014	Defer Date: 29.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.05.2014.			

8	Case No.:2/48/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Rejected
	HQ File :01/84/050/00393/AM14/	RLA File :07/24/040/00430/AM14/	Lic.No/Date:0710102173 14.02.2014	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DC(MSME)'s letter dated 21.03.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

9	Case No.:2/5/84-ALC3/2014		Party Name: APSARA SILKS		Meet No/Date:5/84-ALC3/2014 08.05.2014		Status: Approved	
	HQ File :01/84/050/00029/AM15/		RLA File :07/24/040/00477/AM14/		Lic.No/Date:0710103088 20.03.2014			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-							
	S.No.	Export Product		Export	Import item		Quantity allowed	

		Quantity		
1.	94% Silk 6% Spandex dyed printed fabric, GSM-69+/-10%, width-140 cms.	273 Meter	94% Silk 6% Spandex plain fabric, GSM-69+/-10%, width-140 cms.	281 Meter (Inclusive 3% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/5/84-ALC3/2014	Party Name: MAGNUM CLOTHING PVT LTD	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Approved
HQ File :01/84/050/00030/AM15/	RLA File :04/24/040/00001/AM15/	Lic.No/Date:0410156968 08.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Play Suit made of 100% Polyester printed fabric, GSM-200+/-10%	2907 Nos.	100% Polyester printed fabric, GSM-200+/-10%	3081 Sq. meter (@ 1.06 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

11	Case No.:1/5/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:5/84-ALC3/2014 08.05.2014	Status: Deferred
	HQ File :01/84/050/00028/AM15/	RLA File :30/24/040/00005/AM15/	Lic.No/Date:3010102064 25.04.2014	Defer Date: 05.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Ludhiana. Accordingly, the Committee after deliberations decided to await the same and defer the case for re-listing on 05.06.2014.			

MANUAL AGENDA CASE

(12)

Case No.69	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 05/AM-15, dt. 08.05.2014	File No.01/84/162/137/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041910 dated 20.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/11/2014-15/Hosy., dated 08.05.2014 as detailed below:-

Export Product		
S.No.	Export Product	Export Quantity
1.	Mill made Industrial Work wear woven garment (Summer Boiler Suit) made out of 98% Cotton 2% Nylon fibre with white metal compound blended dyed fabrics, GSM-255+/-10% and 100% Cotton dyed fabrics with flame resistant finish, GSM-120+/-10% and quilted with SLT 9110 fabric made out of 95% Meta Aramid fibre and 5% Para Aramid fibre.	2000 Nos.
2.	Mill made Industrial Work wear woven garment (Winter Boiler	2000 Nos.

Suit) made out of 98% Cotton 2% Nylon fibre with white metal compound blended dyed fabrics, GSM-255+/-10% and 100% Cotton dyed fabrics with flame resistant finish, GSM-120+/-10% and quilted with SLT 9110 fabric made out of 95% Meta Aramid fibre and 5% Para Aramid fibre.

Import Items

S.No.	Import Item	Quantity Allowed
1.	Raw Cotton Natural fibre	6297.48 Kgs.
2.	Nylon fibre with white metal compound	112.20 Kgs.
3.	Vat dyes	76.50 Kgs.
4.	Flacovan (FR Chemicals)	2254.20 Kgs. (@ 442 grams/Kg of fabric)
5.	Ukadan flame resistant chemicals	239.70 Kgs. (@ 47 grams/Kg of fabric)
6.	Silastal flame resistant chemicals	102.00 Kgs. (@ 20 grams/Kg of fabric)
7.	Silastan flame resistant chemicals	20.40 Kgs. (@ 4/Kg of fabric)
8.	FR Thread	226.80 Kgs.
9.	Meta Aramid fibre	1155.77 Kgs.
10.	Para Aramid fibre	64.35 Kgs.
11.	Litre Furnace Oil	As per fuel policy
12.	Polyvinyl Alcohol	51.00 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.70	M/s Finproject
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